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THE ANDHRA PRADESH GAZETTE
PART IV-A EXTRAORDINARY
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No. 13] AMARAVATI, WEDNESDAY, 13th NOVEMBER, 2024.

ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 13th November, 2024.

L. A. Bill No. 13 of 2024

A BILL FURTHER TO AMEND THE ANDHRA PRADESH MUNICIPALITIES ACT, 1965 AND THE MUNICIPAL CORPORATIONS ACT, 1995.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of the Republic of India as follows:-

- (1) This Act may be called the Andhra Pradesh Municipal Laws (Amendment) Act, 2024.

(2) It shall come into force on such date, as the Government may, by notification in the Andhra Pradesh Gazette, appoint.
- In the Andhra Pradesh Municipalities Act, 1965, Section 13-B shall be omitted.
- In the Municipal Corporations Act, 1955, Section 21-B shall be omitted.

Short title and commencement,

Omission of section 13-B.

Act No. VI of 1965

Omission of
Section 21-B.
Act No. II of 1956.

4. The amendment made to the Municipal Corporations Act, 1955 by section 3 shall extend to, and shall apply also, to the Visakhapatnam and Vijayawada Municipal Corporations and to any other Municipal Corporation constituted under the Andhra Pradesh Municipal Corporations Act, 1994.

STATEMENT OF OBJECTS AND REASONS

In order to control the increasing population trend during the 1960s, the Government of India and States have introduced Family Planning Schemes to promote small families normal. To popularize the Family Planning Programme, certain incentives were given and certain restrictions were imposed.

As a part of the measures to popularize the concept of family planning and in order to create awareness and bring about more acceptability of the concept, Government of Andhra Pradesh had introduced new provisions related to persons having more than two children to be disqualified for elections or for continuing as Member through Andhra Pradesh Municipal Laws (Second amendment) Act, 1994. (Act No.17 Of 1994) as Section 21B in the Municipal Corporations Act, 1955, and Section 13- B in the Andhra Pradesh Municipalities Act, 1965 were inserted.

The programmes and various steps taken by the State Government over the last few decades especially from 1994 to 2024 have resulted in considerable changes in the demographic profiles. The Total fertility rate (TFR) in Andhra Pradesh has declined from 2.6 in 2001 to around 1.5 in recent years, which is below the replacement level of 2.1. Andhra Pradesh is in the advanced stages of demographic transition, characterized by low birth and death rates. The state's population growth is stabilizing, and in some areas, it is already experiencing negative growth rates. The proportion of elderly citizens is truly increasing, necessitating policies that support an aging society rather than penalizing larger families.

The declining fertility rates, population stabilization, and changing Socio - economic conditions make the provisions under Section 21(B) in the Municipal Corporations Act, 1955, and Section 13- B in the Andhra Pradesh Municipalities Act, 1965 outdated and counterproductive. Repealing the Sections will promote inclusive governance, reflect contemporary social values, and align with global best practices and demographic trends. Therefore, the disqualification of individuals with more than two children under the Andhra Pradesh Municipalities Act, 1965, and the Municipal Corporations Act, 1955, is no longer justifiable in the current demographic context.

Accordingly, it has been decided to amend the Municipal Laws i.e. Municipal Corporations Act, 1955 and Andhra Pradesh Municipalities Act, 1965 to omit the provisions related to the persons having more than two children to be disqualified for election or for continuing as Member, which were inserted through Andhra Pradesh Municipal Laws (Second amendment) Act, 1994, vide Section 21(B) in the Municipal Corporations Act, 1955 and Section 13- B in the Andhra Pradesh Municipalities Act, 1965.

The Bill seeks to give effect to the above decision.

Dr. PONGURU NARAYANA,
Minister for Municipal Administration
& Urban Development.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorizes the Government to issue Notification for in respect of matters specified therein.

The above provisions of the Bill regarding delegated legislation are thus of a normal type and are / mainly intended to cover matters of procedure.

Dr. PONGURU NARAYANA,
Minister for Municipal Administration
& Urban Development.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Municipal Laws (Amendment) Bill, 2024 after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

Dr. PONGURU NARAYANA,
Minister for Municipal Administration
& Urban Development.

PRASANNA KUMAR SURYADEVARA,
Secretary-General to State Legislature.